

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

Schedule of the First Phase Induction Course for newly appointed Civil Judges Class II from 2017 Batch (First Batch)

(06.03.2017 to 01.04.2017)

(First Week – 06.03.2017 to 10.03.2017)

DATE/ DAY	SESSION – I 10.15 am to 10.30 am	SESSION – II 10.30 am to 11.45 am	SESSION – III 12.00 noon to 1.00 pm	SESSION – IV 2.00 pm to 3.00 pm	SESSION – V 3.15 pm to 4.15 pm	SESSION – VI 4.30 pm to 5.30 pm
06.03.2017 (Monday)	Inauguration of the Course – By Officers of the Academy	Attribute & conduct of an ideal Judge – By Shri Manohar Mamtani, Registrar General, High Court of M.P., Jabalpur	(i)Introduction of Faculty Members and participants with regard to their educational and family background (ii)Brief overview of the Course, methodology & its objective – By Officers of the Academy	An overview of the constitution and classification of Civil Courts & jurisdictional (territorial & subject-matter-wise) aspects (Contd....) – By Shri Kapil Mehta, O.S.D., MPSJA	An overview of the constitution and classification of Civil Courts & jurisdictional (territorial & subject-matter-wise) aspects – By Shri Kapil Mehta, O.S.D., MPSJA	Role and duties of Reader, Execution Clerk, Deposition Writer, Process Writer and Board Peon – By Ms. Swati Bajaj, O.S.D., MPSJA
07.03.2017 (Tuesday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Role and importance of various sections of the Court like Nazarat, Copying, Record Room, Malkhana, Statistical Writer Section, Library and Accounts (Contd) – By Shri Kapil Mehta, O.S.D., MPSJA	Role and importance of various sections of the Court like Nazarat, Copying, Record Room, Malkhana, Statistical Writer Section, Library and Accounts – By Shri Kapil Mehta, O.S.D., MPSJA	Kinds of suits generally instituted:- Scrutiny of plaint, initial requisites for taking cognizance of a suit, parties to the suits and their representation by Pleaders/Attorneys/Agents – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Kinds of suits generally instituted:- Scrutiny of plaint, initial requisites for taking cognizance of a suit, parties to the suits and their representation by Pleaders/Attorneys/ Agents – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Kinds of suits generally instituted:- Suits in representative capacity, suits by or against Government/ Public Servants indigent person, minors, corporations, societies, firms, H.U.F. and other juristic persons – By Shri S. N. Khare, Former District Judge
08.03.2017 (Wednesday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Issuance and service of summons in civil matters – By Shri S. N. Khare, Former District Judge	Stay of suit, consolidation of suits and <i>res judicata</i> – By Shri Kapil Mehta, O.S.D., MPSJA	Discussion on Order 6 Rule 17 CPC – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Return and rejection of plaints – By Sanjeev Kalgaonkar, Director Incharge, MPSJA	Written statement and counter-claim – By Sanjeev Kalgaonkar, Director Incharge, MPSJA

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09.03.2017 (Thursday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Discussion on law relating to consequence of non- appearance of parties (O.9 CPC) – By Shri Onkar Nath, OSD, High Court of M.P., Jabalpur	Alternative Dispute Resolution Mechanism (S. 89 CPC and Order 10 CPC) – By Shri B.B. Shrivastava Member Secretary, MPLSA, Jabalpur	Pre-trial preparations – Examination of parties by the Court, interrogatories, discovery and inspection of documents, production, impounding and return of documents (Or. 11, 12 & 13 CPC) – By Shri Kapil Mehta, O.S.D., MPSJA	Discussion on framing of issues – By Shri Kapil Mehta, O.S.D., MPSJA	Settling date, preparation of civil case before recording of evidence; list of witnesses and summoning of witnesses – By Sanjeev Kalgaonkar, Director Incharge, MPSJA
10.03.2017 (Friday)	Discussion on material/recap of preceding day's learning –By Officers of the Academy	Discussion on adjournment in civil case (O.17 CPC) and expeditious trial and issues and challenges regarding disposal of interlocutory application – By Shri Kapil Mehta, O.S.D., MPSJA	Discussion on Order 23 CPC – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Discussion on Order 26 Rule 9 and Order 39 Rule 7 CPC – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Recording of evidence in civil case and examination of witnesses under O. 18 CPC – Exhibition/ admissibility of document – By Shri S. N. Khare, Former District Judge	Discussion on law relating to death of party to the suit (O. 22 CPC) – By Shri S. N. Khare, Former District Judge

- Note:** (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
(2) The Time Table is subject to change as per exigencies.
(3) Use of Cell Phones in lecture room is strictly prohibited.
(4) Yoga sessions shall be conducted every day from 7.00 am to 8.30 am in which participation is mandatory.

DIRECTOR IN-CHARGE

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

Schedule of the First Phase Induction Course for newly appointed Civil Judges Class II from 2017 Batch (First Batch)

(06.03.2017 to 01.04.2017)

(Second Week –14.03.2017 to 17.03.2017)

DATE/ DAY	SESSION – I 10.15 am to 10.30 am	SESSION – II 10.30 am to 11.45 am	SESSION – III 12.00 noon to 1.00 pm	SESSION – IV 2.00 pm to 3.00 pm	SESSION – V 3.15 pm to 4.15 pm	SESSION – VI 4.30 pm to 5.30 pm
13.03.2017 (Monday)	<i>HOLIDAY ON ACCOUNT OF HOLI</i>					
14.03.2017 (Tuesday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Discussion on Execution in civil cases (Contd...) – By Shri Kapil Mehta, O.S.D., MPSJA	Discussion on Execution in civil cases (Contd...) – By Shri Kapil Mehta, O.S.D., MPSJA	Discussion on Execution in civil cases – By Shri Kapil Mehta, O.S.D., MPSJA	Key issues relating to Judgment writing in civil cases TEA	Judicial ethics – Bangalore Principles & Conduct Rules SHORT BREAK
15.03.2017 (Wednesday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Discussion on – Law relating to declarations and injunction – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Law relating to eviction of tenants (Contd...) – By Shri Kapil Mehta, O.S.D., MPSJA	Law relating to eviction of tenants – By Shri Kapil Mehta, O.S.D., MPSJA	An overview on Specific Relief Act, 1963 (Contd...) – By Sanjeev Kalgaonkar, Director Incharge, MPSJA	An overview on Specific Relief Act, 1963 – By Sanjeev Kalgaonkar, Director Incharge, MPSJA

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16.03.2017 (Thursday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Issues relating to M.P. Civil Services (Conduct) Rules, 1965 relating to Judges of District Judiciary & Dos & Don'ts of a Judge – Vigilance perspective – By Shri Satyendra K. Singh Principal Reg. (Vig.) High Court of M.P. Jabalpur	Professionalism at work place: Key issues – By Shri Kapil Mehta, O.S.D., MPSJA	Human rights & Fundamental rights – By Shri Vijay Chandra, Registrar-cum-Secretary, HCLSC, Jabalpur	Law relating to temporary injunction i. Ex parte ii. Mandatory iii. Breach of Injunction (Contd...) – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Law relating to temporary injunction i. Ex parte ii. Mandatory iii. Breach of Injunction – By Shri Vidhan Maheshwari, O.S.D., MPSJA
17.03.2017 (Friday)	Discussion on material/recap of preceding day's learning – By Officers of the Academy	Discussion on key issues relating to provisions under section 148 to 153 CPC (Contd...) – By Shri Kapil Mehta, O.S.D., MPSJA	Discussion on key issues relating to provisions u/s 148 to 153 CPC – By Shri Kapil Mehta, O.S.D., MPSJA	Law relating to Review (O. 47 CPC) – By Shri Vidhan Maheshwari, O.S.D., MPSJA	Open Interactive Session – By Officers of the Academy	Issues relating to Administrative control and official correspondence – By Shri Vivek Saxena O.S.D. (D.E), High Court of M.P. Jabalpur

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